

the notice of the motion. I apologise unreservedly for the release of the details to which objection has been taken. This happened as a result of an unfortunate oversight. In view of this apology, I hope, you will kindly treat this matter as closed. We will be more careful in future."

SHRI MADHU LIMAYE (Banka): It is an extracted apology.

MR. SPEAKER: On a word of honour, I say, if there is one per cent of truth that it is an extracted statement, I will resign.

SHRI MADHU LIMAYE: The press has not violated any rule of procedure.

SHRI H. K. L. BHAGAT (East Delhi): Sir, he has misled the Press deliberately.

श्री मधु लिमये : आप वैन कसिड्डं रुलिग दे सकने है । आबिर डिक्टा और आइजेशन का क्या मतलब है? .. व्यवधान

MR. SPEAKER: I have not called any Member.

As far as UNI is concerned, there is no question of continuing any motion of privilege.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of a privilege motion against the Information and Broadcasting Minister last week that the All India Radio saved Government from embarrassment and deliberately blacked out two important news items which exposed the Government to serious criticism. One thing was, Mr. Brahmananda Reddy's admission of a lapse in connection with his reply on the Jama Masjid debate. Secondly, Sir, there was a discussion on a Calling Attention Motion on the lapses, corruption, mal-practices and mismanagement in the MMTC. Both these items were....

MR. SPEAKER: That was over.

SHRI JYOTIRMOY BOSU: AIR has blacked out these two items, which were in the List of Business. You had asked me to wait till such time the Minister gave a reply. The Minister has come out with a reply. He always chooses to keep quiet when things are inconvenient. There were two important items. The Home Minister, Shri Brahmananda Reddy made an admission of a lapse. Our allegation was that he was deliberately misleading the House with regard to the firing at Miss Farida. That was completely blacked out.

MR. SPEAKER: YOU write to me.

SHRI JYOTIRMOY BOSU: Sir, Miss Farida.....

MR. SPEAKER: Leave her alone now.

SHRI JYOTIRMOY BOSU: Sir, I have given notice. You asked me to wait. I waited for the whole of last week. Now, I am leaving Delhi for seven days. Then, secondly, Sir, there was a Calling Attention Discussion on the functioning of the MMTC, in regard to the lapses, malpractices and corruption. Both these were listed in the List of Business. But, the All India Radio has blacked out these two items. This is what Mr. I. K. Gujral and his Ministry have been doing. You have rebuked them in the past. In spite of that, Mr. Gujral chooses to behave in this manner.

12.14 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GUJARAT PANCHAYATS ACT READ WITH CLAUSE (C) (III) OF PRESIDENT'S PROCLAMATION IN RELATION TO GUJARAT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table—

- (1) A copy of the following Gujarat Notifications under sub-section (4) of section 323

of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) The Kaira District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP-125/(74)/PRR DLB (K)-3156-TH in Gujarat Government Gazette dated the 10th May, 1974, together with an explanatory note
- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (First Amendment) Rules, 1975, published in Notification No. KP/21 (75) /PNE/3074/11238/TH in Gujarat Government Gazette dated the 28th January, 1975, together with an explanatory note.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.
- (3) Two statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (1) above [Placed in Library. See No. LT-9191/75]

NOTIFICATION UNDER CENTRAL EXCISE
RULES

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE):
I beg to lay on the Table a copy of
Notification No. G.S.R. 142(E) (Hindi
and English versions) published in
Gazette of India dated the 6th March,
1975, issued under the Central Excise
Rules, 1944, together with an explanatory
memorandum. [Placed in
Library. See No. LT-9192/75.]

MR. SPEAKER: Order please.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of a privilege motion. Sir, All India Radio functions.....

MR. SPEAKER: Why do you do like this?

SHRI JYOTIRMOY BOSU: I have given notice of a motion. Have you seen it?

MR. SPEAKER: This is the last one.

SHRI JYOTIRMOY BOSU: What about the first one?

MR. SPEAKER: The first one was disposed of.

SHRI JYOTIRMOY BOSU: It was sent to the Minister. You asked me to wait. I have waited for one week.

MR. SPEAKER: Please sit down. You have given it to me this morning. I can send it only today and not in advance.

SHRI JYOTIRMOY BOSU: I beg your pardon. How can you function?

MR. SPEAKER: I understand this has already been sent to him.

SHRI JYOTIRMOY BOSU: How can you function? It was last week.

MR. SPEAKER: I do not come in this. I would again remind the Minister.

SHRI JYOTIRMOY BOSU: You should censure the Minister, you should reprimand him.

MR. SPEAKER: He gave it on the 13th. There were two holidays in between. After all, he has to look into it.

SHRI JYOTIRMOY BOSU: It is all based on documentary evidence. The creed is in print. The list of business is in print. The proceedings